

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

**UNSTARRED QUESTION NO. †1150
TO BE ANSWERED ON 24.07.2018**

CLASSIFICATION OF BACKWARD CLASSES

†1150. SHRIMATI RANJANBEN BHATT:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government is seriously considering the classification of backward, more backward and most backward classes in the country;
- (b) if so, whether the Government has taken any steps so far in this regard; and
- (c) if so, the details thereof and if not, the reasons therefor?

ANSWER

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT
(SHRI KRISHAN PAL GURJAR)**

(a) to (c): The Government has constituted a Commission on 2nd October, 2017 under article 340 of the Constitution to examine the sub-categorization of Other Backward Classes with the following terms of reference:

- to examine the extent of inequitable distribution of benefits of reservation among the castes or communities included in the broad category of Other Backward Classes with reference to such classes included in the Central List;
- to work out the mechanism, criteria, norms and parameters in a scientific approach for sub-categorisation within such Other Backward Classes; and
- to take up the exercise of identifying the respective castes or communities or sub-castes or synonyms in the Central List of Other Backward Classes and classifying them into their respective sub-categories.

The four-member Commission headed by Justice (Retd.) G.Rohini, Chief Justice (Retd.), Delhi High Court is mandated to submit its report by 31.07.2018.
